

E-FIR No.: 18259/19
PS : K. Puri
U/s 379/411 IPC
State Vs. Shahnawaj @ Sonu

19.09.2020

The proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for reduction of amount of surety / release of accused on personal bond.

Present: Ld. APP for the State.
Sh. Yogender Kumar Mishra, Ld. Counsel for the applicant / accused.

Arguments heard on the application.

Considering the facts and circumstances and also the financial condition of the accused, the application is allowed and the amount of surety is reduced to Rs.10,000/- from Rs.20,000/-.

The application disposed off accordingly.

Copy of the order be given dasti.

(Rajinder Kumar)
CMM(East) KMD Courts Delhi
19.09.2020

FIR No.: 420/20
PS : Pandav Nagar
U/s 25/54/59 Arms Act.
State Vs. Sabir @ Shazid

19.09.2020

The proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for seeking bail of accused Sabir @ Shazid.

Present: Ld. APP for the State.
Sh. Parmanand Joint Ld. Counsel for the applicant / accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

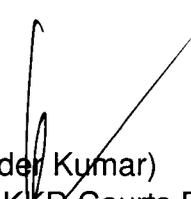
Ld. Counsel for applicant/accused submitted that the applicant is in J/C since 06.09.2020. That he is innocent and has been implicated falsely in this case and he has nothing to do with the offence under consideration.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and also on going pandemic COVID-19 situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs.10,000/- (Rupees ten thousand only) with one surety of the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) K&D Courts Delhi
19.09.2020

FIR No. 370/20
PS Kalyan Puri
19.09.2020

The proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of vehicle no. DL 1PC-7419 on superdari to the applicant Udai Prakash.

Present Ld. APP for the State.

Sh. Amlesh Rai, Ld. Counsel for the applicant.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

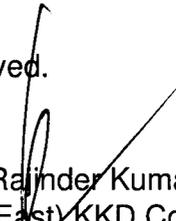
Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
19.09.2020

E-FIR No.: 17583/19
PS : Pandav Nagar
U/s 379/411/34 IPC
State Vs. Sonu Kumar

19.09.2020

The proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for seeking bail of accused Sonu.

Present: Ld. APP for the State.
Mohd. Irfan, Ld. Counsel for the applicant / accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

Ld. Counsel for applicant/accused submitted that the applicant is in J/C since 17.07.2020. That he is innocent and has been implicated falsely in this case and nothing was recovered from the possession of the accused and case was registered on false disclosure made by co-accused.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and also on going pandemic COVID-19 situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs.10,000/- (Rupees ten thousand only) with one surety of the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
19.09.2020